

Central Administrative Tribunal Principal Bench, New Delhi

CP No.140/2018 OA No.2722/2016 MA No.1679/2019 MA No.1680/2019

This the 22nd day of November, 2019

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) Hon'ble Mr. Pradeep Kumar, Member (A)

Shri Mool Chand S/o Shri Dhani Ram R/o H. No.1462/30, Vikas Nagar Gali No.1, Kakroi Road Sonepat, Haryana.

....Petitioner

(By Advocate : Shri Yogesh Kumar Mahur)

Versus

Ms. Usha Saini Dy. Director of Education Distt. North-West (A), BL- Block Shalimar Bagh, Delhi.

....Respondents

(By Advocate : Ms. Esha Mazumdar for R-1 Shri Ranjan Tyagi for R-2)

Order (ORAL)

By Hon'ble Mr. Pradeep Kumar, Member (A).

1.0 The applicant had faced a disciplinary inquiry, which was completed on 08.12.2014, was still not finalized by the Disciplinary Authority. Thereafter, the applicant superannuated in the year 2016 but his retiral dues were still not released. Feeling aggrieved, the applicant approached the Tribunal in OA



No.2722/2016. This was decided at admission stage itself vide order dated 11.8.2016. Following directions were issued :-

- "2. In the circumstances, this OA is disposed of, at the admission stage itself, with a direction to the respondent No.3 to take a decision on the aforesaid enquiry report within a period of two months from the date of receipt of a copy of this order.
- 3. Needless to say that the applicant will be at liberty to approach this Tribunal in case he is still aggrieved."

Since the orders were not complied with the applicant had preferred the instant CP.

- 2.0 Today, when this matter was taken up for hearing, the respondents counsel submitted a compliance affidavit wherein a copy of the order passed on 13.05.2019 was submitted. The operative part of this order reads as under :-
 - "15. Now, therefore, the President, by virtue of the power vested under Rule 9 of CCS (Pension) Rules, 1972, has decided to close the pending disciplinary proceedings case against Shri Mool Chand, TGT (Eng.) (Now Retd.), Government of NCT of Delhi, initiated vide memorandum No.F.2(28)/DNWA/Vig./D.P./2013/3452 dated 23.04.2014 as the said memorandum has not been issued by the competent Disciplinary Authority and orders accordingly."
- 3.0 The respondents have also enclosed a copy of directions dated 07.11.2019 which are to the effect of releasing of the

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retiral dues. A copy of the same has already been supplied to the

applicant also. The applicant, however pleaded that retiral dues

have not been paid to him so far.

4.0 Since the directions of this Tribunal have been complied

with, nothing survives in the CP. Accordingly, CP stands closed

and notices are discharged.

However, in respect of the grievance of the applicant that he

has not been given the retiral dues, the applicant is at liberty to

approach the Tribunal, as per law. In view of the same, all the

pending MAs are also disposed off.

(PRADEEP KUMAR)

Member (A)

(JUSTICE VIJAY LAKSHMI)

Member (J)

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